

1.

CENTRAL ADMINISTRATIVE TRIBUNAL

PATNA BENCH, PATNA

OA No.453 of 2006

Date of order : 10th August, 2006

CORAM

Hon'ble Mr. Justice P.K.Sinha, Vice-Chairman
Hon'ble Mr. S.N.P.N.Sinha, Member[Admn.]

Nand Kishore Prasad **Applicant**

Vrs.

Union of India & Ors. **Respondents.**

Counsel for the applicant : Shri R.K.Singh
Counsel for the respondents : Shri Mukundjee, SC

ORDER [ORAL]

Justice P.K.Sinha, Vice-Chairman :-

Heard. This is such a small matter, hence this should be disposed of at the level of admission itself. The applicant claims that he had taken some leave owing to serious illness of his wife which he had to extend whereafter he himself fell ill and thereafter he gave his joining report on 31.1.2004. He also filed representation for commutation of leave which has not been done and the payment thereof stands withheld.

2. In our opinion, this matter should be decided by the concerned

[Signature]

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officials. We, therefore, direct Respondent No.4 to consider the representation filed by the applicant as well to treat this application as additional representation and to decide the prayer of the applicant for commutation of leave and for payment of the amount for the aforesaid leave after commutation of the same. This should be considered and speaking order should be recorded within two months of the receipt of a copy of this order. The applicant will provide a copy of this order along with copy of this application, with annexures, to the Respondent No.4 within fifteen days after obtaining the certified copy of the order.

3. With the aforesaid direction, this O.A. is disposed of.


[S.N.P.N.Sinha]M[A]


[P.K.Sinha]VC

mps.